

ITEM NO.46

REGISTRAR COURT. 2

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16024/2025

PURUSHOTTAM DEV ARYA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 312173/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 15943/2025 (II-D)

SLP(Crl) No. 16544/2025 (II-D)

Date : 12-03-2026 These matters were called on for hearing today.

For Petitioner(s) :

Ms. Neha Sharma, AOR
Ms. Ekta Pradhan, Adv.

Mr. Yugansh Mittal, AOR

Mr. Deeptakirti Verma, AOR
Mr. Subhoday Banerjee, Adv.

For Respondent(s) :

Mr. Deeptakirti Verma, AOR
Mr. Subhoday Banerjee, Adv.

Mr. Adarsh Kumar Pandey, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 16024/2025

Ld. Counsel for the petitioners, to take fresh steps and file fresh particulars, to issue notice to respondent No.1 and to take fresh steps in respect of Respondent No.2 on or before 19.3.2026.

It has been submitted by Ld. Counsel for petitioners that permission be granted to serve respondent Nos. 1 and 2 also through concerned Ld. Standing Counsel. Proof of service be filed.

Counter affidavit, on behalf of respondent No.3 be filed on or before 1.4.2026.

Respondent Nos. 4 to 8 are petitioners in connected matters and are duly represented therein. Hence, service is deemed to be complete on said respondents.

At this stage it has been submitted by Ms. Neha Sharma, Ld. Advocate-on-Record that she will file vakalatnama on behalf of Respondent No. 5. Allowed. The same be filed on or before 1.4.2026.

Ld. Counsels further submits that she does not wish to file counter affidavit on behalf of Respondent No. 5. Let the submission be taken on record.

List again on 10.4.2026.

SLP(Crl) No. 15943/2025

Ld. Counsel for the petitioners, to take fresh steps and file fresh particulars, to issue notice to respondent No.1 on or before 19.3.2026.

Service is complete on respondent No.2 but none has entered appearance.

Counter affidavit, on behalf of respondent No. 3 be filed on or before 1.4.2026.

It has been submitted by the Ld. Counsel for respondent No.4 that he does not wish to file counter affidavit. Let the submission be taken on record.

Respondent Nos. 5 and 6 are petitioners in connected matters and are duly represented therein. Hence, service is deemed to be complete on said respondents.

At this stage it has been submitted by Mr. Deeptakirti Verma, Ld. Advocate-on-Record that he will file vakalatnama on behalf of Respondent No. 5 and Ms. Neha Sharma, Ld. Advocate-on-Record submits that she will file vakalatnama on behalf of Respondent No. 6. Allowed. The same be filed on or before 1.4.2026.

Ld. Counsels further submits that they do not wish to file counter affidavit on behalf of Respondent Nos.5 and 6 respectively. Let the submission be taken on record.

List again on 10.4.2026.

SLP(Crl) No. 16544/2025

Ld. Counsel for the petitioners, to take fresh steps in respect of respondent Nos. 1 and 2 on or before 19.3.2026.

It has been submitted by Ld. Counsel for petitioners that permission be granted to serve respondent Nos. 1 and 2 also through concerned Ld. Standing Counsel. Proof of service be filed.

Counter affidavit, on behalf of respondent No. 3 be filed on or before 1.4.2026.

It has been submitted by the Ld. Counsel for respondent No.5 that he does not wish to file counter affidavit. Let the submission be taken on record.

Respondent Nos. 4 and 6 to 9 are petitioners in connected matter and are duly represented therein. Hence, service is deemed to be complete on said respondents.

At this stage it has been submitted by Mr. Deeptakirti Verma, Ld. Advocate-on-Record that on behalf of Respondent No. 6 he has filed vakalatnama yesterday i.e. on 11.3.2026. Registry to verify the same and update the records.

Ld. Counsel further submits that he does not wish to file counter affidavit on behalf of Respondent No.6. Let the submission be taken on record.

List again on 10.4.2026.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN
Registrar

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